

General Secretary. Sir, I categorically deny that. Let them prove it. If they can prove that the letter was written by a CPI(M) member we shall take any punishment that the House may bestow upon us. (*Interruptions*)

SHRI K. LAKKAPPA (Tumkur): Sir, a Secretary of our Party has received a threatening letter from CPI(M)—an operation killing in cold blood. That means they will kill her. I want a statement from the Minister. (*Interruptions*)

MR. DEPUTY-SPEAKER: Order. Order. Now, Shri Niren Ghosh. . .

SHRI K. LAKKAPPA: We want protection also. This is the letter. I am giving it at the Table.

SHRI NRIEN GHOSH: \*\*

(*Interruptions*) \*\*

MR. DEPUTY-SPEAKER: Without my permission nothing will go on record.

SHRI HARIKESH BAHADUR: (Gorakhpur): Sir, I had also raised. . .

MR. DEPUTY-SPEAKER: I have already heard you. You can come and meet me in my Chamber.

SHRI K. LAKKAPPA: It is a serious matter. . .

MR. DEPUTY-SPEAKER: You may write to me. You may write to me. You may write to me about that.

Hon. Members I have permitted everyone but if at one and the same time every hon. Member gets up then I am not able to hear. As a matter of fact yesterday when I had said about Adivasis something, it was not heard by my colleagues here. Therefore, the whole trouble started. Mr. Lakkappa wants to say something.

(*Interruptions*)

\*\*Not recorded.

MR. DEPUTY-SPEAKER: Please sit down. As a matter of fact yesterday it is in the proceedings. I had said but it was not heard. It was not heard by some people. Therefore, when you want to say something then you must get up one by one and you must convince me. When one is getting up then the others may sit down. Otherwise how can I hear? You must cooperate and help me. Now I am allowing everyone. Yesterday the complaint was that I was not allowing anyone. But I am not able to hear what Shri Basu or Shri Lakkappa says. Therefore, there should be some order.

SHRI INDRAJIT GUPTA (Basirhat): Please hear us one by one.

MR. DEPUTY-SPEAKER: I have allowed all today. Therefore, I would make an appeal to you. I have made my observations. Everything I have done. Therefore, let us go to the next item. We shall now take up the next item. The other thing can be taken up tomorrow with your cooperation. I have already said about it. I have already made my observation. Now, with your cooperation, let us proceed. Tomorrow is Friday, it is a good day.

So, I shall now proceed to the next item with the permission of the House.

Papers to be laid on the Table.

12.11 hrs.

#### PAPERS LAID ON THE TABLE

COMMERCIAL VEHICLES (RESTRICTION OF RE-SALE) ORDER, 1981, ANNUAL REPORT AND REVIEW OF INDIAN PLYWOOD INDUSTRIES RESEARCH INSTITUTE, BANGALORE FOR 1978-79 WITH STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): On behalf of Shri

Charanjit Chanana, I beg to lay on the Table:—

(1) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 298(E) in Gazette of India dated the 9th April, 1981, issued under section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2401/81].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1978-79.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above. [Placed in Library. See No. LT-2402/81].

**DELHI MOTOR VEHICLES (FOURTH AMENDMENT) RULES, 1980 WITH STATEMENT FOR DELAY**

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table:

(1) A copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. SECE. 3(45) /79-Tpt/5577-5604 in Delhi Gazette dated the 4th June, 1980, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifica-

tion. [Placed in Library. See No. LT-2403/81]

**COMMITTEE ON PUBLIC UNDER-TAKINGS**

**NINETEENTH REPORT AND MINUTES AND TWELFTH REPORT.**

SHRI RAVINDRA VARMA (Bombay North): I beg to present the following Reports (Hindi and English version) of the Committee on Public Undertakings:

(i) Nineteenth Report on Electronics Corporation of India Ltd. and Minutes of Sittings of the Committee relating thereto.

(ii) Twelfth Report on action taken by Government on the recommendations contained in the Forty-eighth Report of the Committee (Sixth Lok Sabha) on International Airports Authority of India Imbalances in the Utilisation of Airports and in the Operations of Foreign Airlines vis-a-vis National Carriers (Ministry of Tourism and Civil Aviation).

12.13 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**NON-IMPLEMENTATION OF SUPREME COURT ORDER REGARDING PAYMENT OF BONUS TO L.I.C. EMPLOYEES**

श्री राम विलास पासवान (हाजीपुर): उपाध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निमनलिखित विषय की ओर वित्त मंत्री का ध्यान दिलाना चाहता हूँ और प्रार्थना करता हूँ कि वह चस बारे में एक वक्तव्य दे ;

“जीवन बीमा निगम के कर्मचारियों को बोनस की अदायगी के बारे में उच्चतम न्यायालय के 15 अप्रैल, 1951 के आदेश को सरकार द्वारा क्रियावन्ति न किये जाने का समाचार”